

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH  
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Commercial Complex(BDA)  
Indiranagar  
Bangalore - 560 038

Dated : 10 FEB 1988

CONTEMPT OF COURT APPLICATION NO  
IN APPLICATIN NO. 486/87(F)  
W.P. NO.

1

/88

Applicant

Shri R. Hanuman Singh

To

Respondent

V/s The AOC, Institute of Aviation Medicine,  
Bangalore & another

1. Shri R. Hanuman Singh  
'Vanitha Vilas'  
Muniramappa Compound  
5th Main, 7th Cross  
Ganganahalli  
Bangalore - 560 032
2. Shri Suresh S. Joshi  
Advocate  
15, 3rd Cross  
Nehru Nagar  
Bangalore - 560 020
3. The Air Officer Commanding  
Institute of Aviation Medicine  
HAL Post  
Bangalore - 560 017
4. The Senior Officer i/c Administration  
HQ Training Command, IAF  
Hebbal  
Bangalore - 560 006
5. Shri M. Vasudeva Rao  
Central Govt. Stng Counsel  
High Court Building  
Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~ORDER~~ passed by this Tribunal in the above said Contempt of Court application on 8-2-88.

RECEIVED 5 copies 11/2/88  
Diary No 1701/88  
Date: 11/2/88  
Encl : As above

*By Venkatesh*  
DEPUTY REGISTRAR  
(JUDICIAL)

*dc*

In the Central Administrative  
Tribunal Bangalore Bench,  
Bangalore

CC No.1/88

R. Hanuman Singh  
Suresh S. Joshi

V/s  
Order Sheet (contd) The AOC, IAM, Bangalore & another  
M. Vasudeva Rao

Date

Office Notes

Orders of Tribunal



TRUE COPY

*B. S. Venkateswaran*  
DEPUTY REGISTRAR (JULY 1988)  
CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE

KSPVC/PSM

ORDER

Case called. Petitioner and his learned counsel are absent. Contemners by Shri MV Rao. Shri Rao submits that on the Hon'ble Supreme Court declining to interfere with the order made by this Tribunal, the Contemners had reinstated the petitioner to service from today and that in pursuance of the same he had also reported for duty. In view of this, this Contempt of Court petition no longer survives for consideration. We, therefore, drop these COC proceedings as having become infructuous. But in the circumstances of the case we direct the parties to bear their own costs.

*K. S. Puttaswamy*  
(K. S. PUTTASWAMY)

VICE CHAIRMAN

8.2.1988

*P. Srinivasan*  
(P. SRINIVASAN)

MEMBER (A)

8.2.1988